

**FORM A  
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **SACHET INFRASTRUCTURE PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Sachet Infrastructure Private Limited
2.	Date of incorporation of corporate debtor	25.11.2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U70101DL2005PTC143004
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Regd. Address:</b> B 292, Chandra Kanta Complex, Shop No. 8, Near Metro Pillar No. 161, New Ashok Nagar, New Delhi-110096 IN
6.	Insolvency commencement date in respect of corporate debtor	06.11.2019, Date of receipt of Order by Interim Resolution Professional (Hon'ble NCLT order dated 01.11.2019)
7.	Estimated date of closure of insolvency resolution process	04.05.2020; being the 180 <sup>th</sup> day from the Insolvency Commencement Date
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Name:</b> Mr. Udayraj Patwardhan <b>Reg. No.:</b> IBBI/IPA-001/IP-P00024/2016-17/10057
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Reg. Address:</b> Sumedha Management Solutions Private Limited, C703, Marathon Innova, Off Ganapatrao Kadam Marg, Lower Parel West, Mumbai, Maharashtra, 400013. <b>Reg. Email Id:</b> udayraj_patwardhan@sumedhamanagement.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Process specific address:</b> Sumedha Management Solutions Private Limited, C703, Marathon Innova, Off Ganapatrao Kadam Marg, Lower Parel West, Mumbai, Maharashtra, 400013. <b>Process specific email id:</b> sachet@sumedhamanagement.com
11.	Last date for submission of claims	20.11.2019; being the 14 <sup>th</sup> day from the date of appointment of Interim Resolution Professional
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and  (b) Details of authorized representatives are available at:	(a) Website link for relevant forms: <a href="http://ibbi.gov.in/downloadform.html">http://ibbi.gov.in/downloadform.html</a> Physical address: Process specific address as point per no. 10 (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Principal Bench has ordered the commencement of a corporate insolvency resolution process of the Sachet Infrastructure Private Limited vide Order No. CA-2182(PB)/2019 dated 01.11.2019 (Date of receipt of Order by Interim Resolution Professional is 06.11.2019).

The creditors of Jamvant Estates Private Limited are hereby called upon to submit their claims with proof on or before 20.11.2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

**Date:** 07.11.2019  
**Place:** Mumbai

Udayraj Patwardhan  
**Reg. No.:** IBBI/IPA-001/IP-P00024/2016-17/10057

